

(ख) टाइप-बी . 19,981  
टाइप-सी . 14,553

(ग) 1672।

(घ) सरकारी वास आवंटन (दिल्ली में सामान्य पूल) नियम, 1963 के प्रावधानों के अन्तर्गत, यदि कोई अधिकारी आवंटन पत्र प्राप्त करने की तारीख से पांच दिनों के भीतर आवंटन स्वीकार नहीं करता है या स्वीकार करने के पश्चात् आठ दिनों के भीतर मकान का कब्जा नहीं लेता है तो वह व्यक्ति आवंटन पत्र की तारीख से एक वर्ष की अवधि तक दूसरे आवंटन का पात्र नहीं होगा।

पंचकुइया रोड, नई दिल्ली के टाइप "ए" के क्वार्टरों में रसोई का निर्माण

2162. श्रीमती मोनिका दास : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार द्वारा पंचकुइया रोड, नई दिल्ली के "ए" टाइप के क्वार्टरों में रसोई बनाने की अनुमति दे दी गई है; और

(ख) यदि हाँ, तो अनुमति किस तारीख को दी गयी थी और इस निर्माण कार्य के कब तक आरम्भ हो जाने की सम्भावना है ?

संसदीय कार्य मंत्री (श्री एच० के० एल० भगत) : (क) जी, नहीं।

(ख) प्रश्न ही नहीं उठता।

भारतीयों को विदेश भेजने वाली कंपनियों के लाइसेंसों का नवीकरण न किया जाना

2163. श्री हुक्मदेव नारायण यादव :  
श्री पी० बाबुल रेड्डी :  
श्री जगदम्बी प्रसाद यादव :

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि भारतीयों को विदेश

भेजने वाली पंजीकृत कंपनियों को अपने लाइसेंसों का नवीकरण कराना होता है यदि हाँ, तो उन कंपनियों के नाम क्या हैं जिन्होंने गत तीन वर्षों के दौरान समय के भीतर अपने लाइसेंस का नवीकरण नहीं कराया; और

(ख) क्या सरकार को इस बात की भी जानकारी है कि वे कंपनियाँ अपने लाइसेंसों का नवीकरण कराये बगैर लोगों को विदेश भेजती रहीं; यदि हाँ तो उन कंपनियों के विरुद्ध क्या कार्यवाही की गई है ?

श्रम मंत्रालय में राज्य मंत्री (श्री टी० अजयदया) : (क) जी, हाँ। तीन वर्ष पूरे होने के बाद पंजीकरण नवीकृत कराना आवश्यक है। किसी भी पंजीकरण को नवीकृत करने का अभी समय नहीं हुआ, क्योंकि उत्प्रवास अधिनियम को 30-12-1983 से लागू किया गया।

(ख) जी, नहीं।

Maintenance of roads, buildings etc. in Arunachal Pradesh

2164. SHRIMATI MEM MOYONG DEORI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that many porter tracks, buildings and water supply schemes constructed in Arunachal Pradesh are not maintained properly for want of adequate funds; and

(b) if so, what remedial action is proposed to be taken in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

Protected water supply schemes in Arunachal Pradesh

2165. SHRIMATI MEM MOYONG DEORI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that adequate provision has not been made for providing

protected water supply schemes in the administrative centres and district headquarters in Arunachal Pradesh; and

(b) if so, what is Government's policy in ensuring protected water supply to the administrative centres in Arunachal Pradesh?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) The outlay for Water Supply and Sanitation sector for Arunachal Pradesh Administration for the current year as well as the Seventh Five Year Plan has not yet been finalised.

(b) According to the objective of the International Drinking Water Supply and Sanitation Decade, 100 per cent of the population is to be provided with safe and adequate drinking water by 1st April, 1991. According to the information available with this Ministry, out of 85 administrative centres in the Union Territory of Arunachal Pradesh, 47 administrative centres were provided with drinking water facilities, by the end of VI Five-Year Plan. The balance 38 administrative centres are targeted to be provided with safe drinking water facilities by 1st April, 1991.

**Regularisation of ad-hoc/daily wage workers in Doordarshan Kendra and Directorate General, Doordarshan**

2166. SHRI SYED AHMAD HASHMI: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the answer to Unstarred Question 1864 given in the Rajya Sabha on the 17th May, 1985 and state :

(a) what is the number of *ad-hoc*/daily wage workers in Doordarshan Kendra and Directorate General, Doordarshan as on 31st July, 1985;

(b) by when the *ad-hoc*/daily wage workers will be regularised;

(c) whether it is also a fact that a number of such employees were given break in service while there is no such order issued by the Department of Personnel and Training; and

(d) if so, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) There were as on 31st July, 1985, 16 persons working on *ad-hoc* basis and 91 working on casual basis in Directorate General, Doordarshan. Of the latter category, 56 persons were engaged in Doordarshan Kendra, Delhi.

(b) Regularisation of persons working on *ad-hoc*/daily wage basis depends on the availability of vacancies and fulfilment of eligibility conditions and no fixed time scheduled can therefore be prescribed.

(c) and (d). Yes. So the persons working on *ad-hoc* basis as Peon against short term vacancies in Directorate General, Doordarshan were given such breaks on the analogy of orders applicable to officers of Central Secretariat Stenographers Service and Central Secretariat Clerical Service.

**Gratuity to FCI Employees**

2167. SHRI (MOLANA) ASRARUL HAQ: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the Food Corporation of India employees are paid gratuity of 15 days for each year of service rendered by them;

(b) whether this procedure is followed for even those employees who have put in service for more than 10 years as direct recruits; and

(c) whether it is also a fact that the rules followed in this regard are the same for direct recruits and for those who came on transfer, if not what are the reasons for the discrimination?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) Employees of the Food Corporation of India who are governed by the Payment of Gratuity Act, 1972 are entitled to gratuity equivalent to 15 days wages for each completed year.